

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 11089 of 2020

Satyam Shivam Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Alok Anand, Advocate.
For the State : Mr. Shekhar Sinha, Spl.P.P.

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05/26.03.2021: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 304B and 34 of the Indian Penal Code.

Earlier the prayer for bail of the petitioner was rejected and he is in custody since 28.9.2017 i.e. more than three and half years.

From the report of the trial court, it is apparent that some more witnesses are yet to be examined in this case.

Learned A.P.P opposes the prayer for bail of the petitioner but has not controverted the aforesaid submission.

Considering the period of custody of the petitioner and the facts of this case, I am inclined to release the petitioner on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.20,000/-(Rupees twenty thousand) with two sureties of the like amount each to the satisfaction of the learned Addl. Judicial Commissioner-XVIII, Ranchi, in connection with S.T. Case No. 392 of 2018, arising out of Jagarnathpur P.S. Case No. 339 of 2017, subject to condition that one of the bailers should be his close relative having sufficient landed property in his/her own name within the State of Jharkhand.

I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Centre by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.